

[Secretary]

entitled to receive from him any money or any benefit capable of being computed in terms of money, then, subject to such rules as may be made in this behalf, a single application for the recovery of the amount due may be made on behalf of or in respect of any number of such workmen.

*Explanation.*—In this section "Labour Court" includes any court constituted under any law relating to investigation and settlement of industrial disputes in force in any State."

**Clause 20**

2. That at page 8,—

(i) line 10,—

after "shall be laid" insert "as soon as may be after it is made";

(ii) line 12,—

omit "or more".

(iii) line 14,—

for "successive sessions aforesaid", substitute "session immediately following".

(ii) In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Official Trustees (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1964.

**OFFICIAL TRUSTEES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA**

**Secretary:** Sir, I lay on the Table of the House the Official Trustees (Amendment) Bill, 1964, as passed by Rajya Sabha.

12.20 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
FIFTY-SECOND REPORT**

**Shri Krishnamoorthy Rao** (Shimoga): I beg to present the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

12.20½ hrs.

**APPROPRIATION (No. 6) BILL, 1964**

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move:\*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

**Mr. Speaker:** Motion moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65, be taken into consideration."

12.21 hrs.

**CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE—Contd.**

(ii) RECENT DEVELOPMENT IN BHUTAN

**Mr. Speaker:** I have to submit to the House that I got an intimation from the Minister of State in the Ministry of External Affairs that she wanted to make a statement on the situation in Bhutan, and she wanted to have this opportunity to make that statement.

**Shrimati Renuka Ray** (Malda): I have sent a calling-attention-notice on that.

**Mr. Speaker:** I have been receiving many calling-attention-notices on this subject, and I have been disallowing

\*Moved with the recommendation of the President.

all those notices on the plea that it was an internal affair. I must say with a certain amount of pain that the Government also represented that this was an internal affair and this should not be given publicity and we should not raise it. I disallowed all those notices. But suddenly I learnt in the morning after I had disallowed all those notices, that the hon. Minister wanted to make a statement.

**Mr. S. M. Banerjee (Kanpur):** We should also be allowed to put questions.

**Mr. Speaker:** Of course, I shall allow questions, if I allow that statement to be made.

It might be that there might be pressures or there might be other reasons. This situation has arisen that so far as I learn, that statement is going to be made in the other House. Therefore I shall be asked for an explanation as to why I had disallowed them when the same statement was being made there. But when Government have represented to me that it is not in the country's interest or public interest that such a statement should be made or such a calling-attention-notice should be discussed, and I agree with them and disallow those notices, how is it that they come up again suddenly and say that the hon. Minister wants to make a statement? That certainly puts me in a very awkward position.

**Shri T. T. Krishnamachari:** May I submit that you had formulated the motion for my Bill but not put it to vote?

**Mr. Speaker:** Yes, I had, but I was getting messages that the hon. Minister wanted to make a statement. There were other pressures also. Since that statement is going to be made in the Rajya Sabha, if I do not allow it now, I would be put in a difficult situation later on when that statement is made in the other House.

**Shri Hari Vishnu Kamath (Hosangabad):** By your leave, I am one of those Members who had given a call attention notice, and you had disallowed it. I submit that in view of the latest developments, it is no longer an internal affair because the Bhutan Government has requested the India Government for assistance in getting the officers, civil and military, who have fled the country apprehended.

**Mr. Speaker:** When can the statement be made?

**The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** Any time you direct.

**Mr. Speaker:** Would 5 P.M. be convenient?

**Shrimati Lakshmi Menon:** The statement will be made in the other House at 12.30.

**Mr. Speaker:** I will ask the Minister to make the statement here just now.

**Shri Rajendranath Barua, Shri Yogendra Jha, Shri Hukam Chand Kachwai, Shri Ramchandra Vithal Bade, Shri P. C. Borooah, Shri Rameshwar Tantia, Shri Yashpal Singh, Shri Parkash Vir Shastri, Shri N. H. Samnani, Shri Inder J. Malhotra, Sardar Kapur Singh, Shri Narendra Singh Mahida, Shri Hem Barua, Shrimati Renuka Ray, Shri Krishna Pal Singh, Shri Nath Pai, Shri Hari Vishnu Kamath and Shri N. C. Chatterjee** have sent notices calling attention. In response to this a statement is being made. I will allow each of these Members to ask a question.

**The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon):** Government understand the concern displayed by many Members of the House about recent developments in Bhutan.

On November 27, an authoritative statement was issued by the Druk

[Shrimati Lakshmi Menon]

Gyalpo's Government which should set at rest any fear or apprehension or any further speculation about these developments in Bhutan, which are internal in character. As the statement issued by the Druk Gyalpo's Government on November 27 said, the situation in Bhutan is fully under control. Altogether, two Army Officers, including the Deputy Commander-in-Chief of Bhutan Army, and four civilian officers fled the country. They appear to have done so under an exaggerated sense of fear of action that may be taken against them on the King's return from Switzerland for dereliction of duty during his absence. The statement added that the King has taken steps to replace the officers, who deserted their duty.

To the best of Government of India's knowledge, there is no disturbance or disorder of any kind whatever in Bhutan. The King has resumed full responsibility for the administration.

Our relations with Bhutan, one of our closest and nearest neighbours, are most cordial and friendly. The King of Bhutan is deeply interested in the modernisation of his country and the rapid economic, social and educational advancement of his people. In this task the Government of India remain committed and anxious to give all possible assistance to the Government of Bhutan.

**Mr. Speaker:** The situation is a delicate one and so in putting questions Members would kindly be discreet.

श्री बड़े (झारखण्ड) क्या शासन के पास इस प्रकार की इन्फार्मेशन है कि भूटान में चाइना के दो व्यापारी आए थे और वे अब भाग गये हैं और इसमें चाइना का कुछ हाथ है ?

**Shrimati Lakshmi Menon:** We have no information.

**Shri Hari Vishnu Kamath (Hosangabad):** Is it not a fact that the

Government of Bhutan has asked the India Government for assistance in getting those officers, civil and military, who have fled the country, apprehended? If so, what sort of assistance exactly have they in mind? Have they made it clear? Have they also asked Government to ascertain the whereabouts of these people and get them apprehended?

**Shrimati Lakshmi Menon:** If the Government of Bhutan ask the Government of India for any assistance, that will be given.

**Shri Hari Vishnu Kamath:** She is beating about the bush, evading,.....

**Mr. Speaker:** I am getting it clarified.

**Shri Hari Vishnu Kamath:** It has become routine with them now a days.

**Mr. Speaker:** The question is whether the Bhutan Government have asked our Government to give them some assistance in order to apprehend those that have gone out.

**Shrimati Lakshmi Menon:** No, Sir.

**Shri Hari Vishnu Kamath:** Then the press reports are incorrect.

**Shri Hem Barua (Gauhati):** The situation in Bhutan is a matter of great concern to us because it is reported that China is involved in it. May I know whether the Government have information that four Chinese, some of them were working under the Bhutanese Government, have been arrested due to involvement in this matter, and also that the Commissioner of South Bhutan is guilty of, as reported in the newspapers, amassing arms and ammunitions, if so, what is the actual position regarding this?

**Shrimati Lakshmi Menon:** I have given in the statement the actual position. The rest, all these other things

that the hon. Member has raised, are really all internal matters with which we have nothing to do.

**Shri Hem Barua:** She has said that it is an internal matter. I have a humble submission to make there. I have said specifically that there are instances of Chinese being involved in this matter, and because of China's attitude towards our country, it is a matter of great concern to us also, as much as for Bhutan. Therefore....

**Mr. Speaker:** Has the Minister any information whether any Chinese are involved in this whole affairs?

**Shrimati Lakshmi Menon:** No, Sir. I have already said we have no information.

**Shri Nath Pai (Rajapur):** Have Government tried to find out the veracity of reports in a section of the papers that the present developments in Bhutan are the result of the efforts of a group which wanted to bring about basic changes in the relationship that exists between India and Bhutan, or are the present developments only a storm in a tea cup, being the result of the adventures of a cine star? What is the truth?

**Shrimati Lakshmi Menon:** The latter part of the question is the truth.

**Shri Nath Pai:** The first part of the question stands?

**Mr. Speaker:** Hon. Members ought to be careful that they do not put such catchy questions that the Minister must be caught in it one way or the other.

**Shri Hari Vishnu Kamath:** The Minister also should be clever enough not to be caught.

**Mr. Speaker:** The Minister also should be careful in this respect. I actually feel—I am not certainly a judge in that respect, if is for the Government—that the answer ought to have been carefully made.

**Shri Nath Pai:** I disclaim any intention of catching anybody. I only want to elicit opinion.

**Shri Hari Vishnu Kamath:** If the Minister is willing to be caught, how can we help it.

**श्री यशपाल सिंह (कैराना) :** अध्यक्ष महोदय, मुझे पता नहीं है कि नाजुक सवाल और कठोर सवाल के बीच में कौन सी रेखा है।

**अध्यक्ष महोदय :** माननीय सदस्य सवाल करें।

**श्री यशपाल सिंह :** क्या सरकार के ध्यान में यह बात है कि भूटान की रायल फ्रेमिली के बच्चे पीकिंग में एड्रूकेशन हासिल कर रहे हैं ?

**Shrimati Lakshmi Menon:** How does it arise?

**Shri Krishnapal Singh (Jalesar):** If this information which the Minister has given to us does not prove absolutely correct, later on have we got adequate forces in the area to deal with any eventuality that may arise?

**Mr. Speaker:** Which information? I could not follow myself.

**Shri Krishnapal Singh:** Information about the developments.

**Mr. Speaker:** Is there any agency to get that information? To certain questions the Minister has said she has no information. Have we got adequate agency to get information?

**Shrimati Lakshmi Menon:** We have got our Political Officer in Sikkim, who also deals with Bhutan.

12.30 hrs.

APPROPRIATION (NO. 6) BILL,  
1964—Contd.

**Shri Ranga (Chittoor):** I would like to have some information from the hon. Minister. This is a huge sum which the hon. Minister is asking the House to vote, to be spent from the Consolidated Fund.